

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRITHIK ISPAT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Srithik Ispat Private Limited
2.	Date of incorporation of corporate debtor	12/02/1998
3.	Authority under which corporate debtor is incorporated / registered	RoC-Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106GA1998PTC002516
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 3 Sanguem Industrial Estate Sanguem Goa GA 403704 India
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 30/09/2019 Date of Receipt: 02/10/2019
7.	Estimated date of closure of insolvency resolution process	28/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name Mr. Raj Kumar Dad Reg No: IBBI/IPA-001/IP-P00537/2017-18/10962
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302 L Wing, Shree Sankeshwar Nagar Society, SV Road Ashok Van Dahisar East, Mumbai City, Maharashtra ,400068 Email Id: rajkdad@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-202, Sharaton Classic, Dr. Charatsingh Colony, Andheri East, Mumbai, Maharashtra 400069 Email Id: cirpsrithik@gmail.com
11.	Last date for submission of claims	16/10/2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical Address: Not available

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SRITHIK ISPAT PRIVATE LIMITED on September 30, 2019 (Order Received on 02/10/2019)





The creditors of SRITHIK ISPAT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before October 16, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12(Not applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Raj Kumar Dad

Reg No: IBBI/IPA-001/IP-P00537/2017-18/10962

Date: 05/10/2019

Place: Mumbai

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